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TELECOM REGULATORY AUTHORITY OF INDIA

Tel No.: 011-23237922 Fax No.: 011-23220442 Email:- <u>bcs@trai.gov.in</u> <u>traicable@yahoo.co.in</u> Website:-<u>www.trai.gov.in</u>

Tariff issues for Cable TV Services in Non CAS Areas - TRAI releases Format for submission of information by the stakeholders

New Delhi, 7th August, 2009- The Hon'ble Supreme Court vide its order dated May 13, 2009 has directed TRAI to consider the matter relating to tariff for Cable TV services in non-CAS areas *de novo* as regards all aspects. The Hon'ble Court has also directed all the stakeholders to co-operate in this exercise.

2. In line with the established transparent procedure followed by TRAI, the Authority has initiated the consultation process on the issue of tariff for Cable TV services in non-CAS areas. To obtain a realistic understanding of the financials and the operation of various stakeholders, TRAI requires the information on the following key areas before issuing the consultation paper on the subject.

- Audited financial data and break-up of key revenues and costs
- Insights into the operating model
- Factors determining key payments being made by various stakeholders in the current supply chain

• Issues in the current market scenario and their impact on the business

3. Accordingly, TRAI has prepared the formats for collecting information from various stakeholders such as broadcasters, aggregators (i.e. authorized distributors of the broadcasters), DTH operators, Multi System Operators, Cable Operators and consumers.

4. TRAI solicits active cooperation of all the stakeholders to complete the exercise in time. The stakeholders are required to submit the information in the prescribed format by 17th August, 2009, preferably in the electronic form with TRAI. The formats for submission of the information by various stakeholders are available on TRAI website: <u>www.trai.gov.in</u>

Contact Details in case of any clarifications:

Subodh Kumar Gupta, Advisor (B&CS) Telecom Regulatory Authority of India Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg, New Delhi-110 002

Tel. No.: 011-23237922 Fax No.: 011-23220442

E-mail : <u>bcs@trai.gov.in</u> <u>traicable@yahoo.co.in</u>

Authorised to issue: Principal Advisor (B&CS)